

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 384 of 2013 in
DFR No. 2191 of 2013

Dated 11th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

MIDC Marol Industries AssociationAppellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Counsel for the Respondent(s): Mr. Syed Mahaboob for R.2-Caveator

ORDER

I.A. No. 384 of 2013
(Appl. for leave to file the Appeal)

Though it is not mentioned in the Application for leave to file the Appeal that they are not the parties before the State Commissions, it is now contended by the learned counsel for the Applicant/Appellant that the Association was not the party to the proceedings. However, the Applicant claimed that it is aggrieved over the impugned order.

Therefore, the Application for leave to file this Appeal is allowed.

The Registry is directed to number the Appeal and post the matter on

18.11.2013.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson